

Bail Application No.2330/2021  
FIR No. Not Known  
P.S. Civil Line  
U/s Not known  
State Vs. Darshan @ Devender

06.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

**This is an application moved for accused/applicant Darshan @ Devender under Section 438 Cr.P.C., for grant of anticipatory bail.**

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.  
Sh. Hitender Mahalwal and Ms. Vaishaly Singh, Ld. Counsels for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH. Reply be called two days in advance before the NDOH and be supplied to Ld. Counsel for applicant.

List for arguments on 10.09.2021.

Copy of the order be uploaded on the website.

**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/06.09.2021

Bail Application No.2331/2021  
FIR No. 501/21  
P.S. Sabzi Mandi  
U/s 307/34 IPC  
State Vs. Seema

06.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

**This is an application moved for accused/applicant Seema under Section 438 Cr.P.C., for grant of anticipatory bail.**

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.  
Sh. Yashpal Bharti, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 07.09.2021.

Copy of the order be uploaded on the website.

**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/06.09.2021

Bail Application No.2251/2021  
FIR No. 256/2020  
P.S. Burari  
U/s 448/420/468/471/120B IPC  
State Vs. Ram Milan

06.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

**This is an application moved for accused/applicant Ram Milan under Section 439 Cr.P.C., for grant of bail.**

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.  
Sh. Rahul Mourya, Ld. Counsel for applicant through VC.  
IO has not joined the proceedings.

Some clarifications are required from IO. Let notice be issued to IO to appear in person on NDOH.

List for arguments on 13.09.2021.

Copy of the order be uploaded on the website.

**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/06.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/  
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2174/21  
FIR No. 274/21  
U/s 392/34 IPC  
P.S. Subzi Mandi  
State Vs. Akram Ahmed

06.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

**Present application u/s 439 Cr.P.C. has been filed on behalf of accused Akram Ahmed for grant of regular bail.**

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.  
Sh. Dushyant Singh, Ld. LAC for applicant through VC.  
Reply of IO has been received.

**ORDER ON BAIL APPLICATION**

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. LAC for applicant /accused submitted that applicant is in J/C since 22.05.2021 and has been falsely implicated in the present case. He further submitted that no recovery has been effected

from the applicant, and also cooperated in the investigation. Lastly, it was submitted that the chargesheet in the present matter has already been filed, no other accused is to be arrested, applicant has no previous involvements, and being a poor person, ought to be released on bail.

3. Per *contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the bail application. Ld. Addl. PP submitted that vide order dated 22.07.2021 the Court has already dismissed the bail application of the present accused and thereafter there is no change in the circumstances.
4. Before advertng to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant, that on 16.05.2021 at about 5 PM, he was going from Mori Gate Circle towards Pul Mithai. When he reached near shop no. 45, Khanna Market, Delhi, three persons came from behind and one of them choked his throat from behind and other one lifted his legs in the air and third person robbed Rs. 17,200/- from his pockets. All the three persons ran away from the spot in the TSR whereafter the complainant lodged the present case.
5. Advertng to the rival contentions of both sides, a perusal of the record reveals that the applicant Akram Ahmed was instrumental in committing the robbery, and not only did he facilitate the commission of the crime by lifting the legs of the complainant, but

also helped the other assailants escape by riding off in the TSR belonging to one Rakesh, who had given the said TSR on rent to the applicant/accused herein. The allegations against the applicant are grave in nature. Further, there are no change in the circumstances since dismissal of the previous bail application of the accused/applicant vide order dated 22.07.2021.

6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails and the role attributed to the accused herein, this Court is of the opinion that the accused ought not to be granted bail at this juncture. Accordingly, the present bail application is hereby dismissed.
7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
8. Copy of the order be uploaded on the website of the District Court.

**(Arul Varma)**  
**ASJ/Special Judge, Electricity**  
**Court No. 02, Central**  
**Tis Hazari/Delhi/06.09.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/  
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2223/21

FIR No. 172/21

U/s 186/353/332/307 IPC

P.S. Gulabi Bagh

State Vs. Mohit @ Monu

06.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

**Present application u/s 439 Cr.P.C. has been filed on behalf of accused Mohit @ Monu for grant of regular bail.**

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Nishant Sharma, Ld. Counsel for applicant through VC.

IO/SI Vikas Deep present through VC.

Reply of IO received.

**ORDER ON BAIL APPLICATION**

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant is a patient of Epilepsy and was not present at the spot on the date of alleged incident. He further submitted that investigation qua the present applicant is complete. He further submitted that nothing incriminating

has been recovered from the possession of applicant. Lastly, he submitted that applicant / accused is in J/C since 23.06.2021.

3. *Per contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the bail application as per law. It was submitted that serious allegations have been levelled against the applicant/accused. It was further submitted that applicant has caused injury to a public servant ASI Onkar Singh with a piece of brick. It was submitted that applicant is a habitual offender and is having previous involvements also, thus he ought not to be granted bail.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that on the alleged date of incident, he was on emergency duty, one girl namely Deepali came to the police station and complained about his uncle Mohit applicant/accused herein. Complainant ASI Onkar Singh alongwith Ct. Kamlesh reached at the spot where they found applicant was shouting and quarreling with his wife in drunken condition. At that time he was standing on the roof of his house. When ASI Onkar Singh tried to pacify the matter, applicant hit him with a piece of brick on his head from his roof. Thus, the present FIR came to be registered.
5. Adverting to the rival contentions of both sides, a perusal of the record reveals that as per the complaint, applicant/accused was quarreling with his wife in a drunken condition and when complainant tried to pacify the matter, applicant hit him on his head with a piece of brick. Further, as per the report of the IO, applicant/accused is BC of the area.



6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails, the role attributed to the accused herein and the fact that applicant is previously involved in other cases and is a habitual offender, coupled with the fact that applicant caused injury to a public servant on duty, this Court is of the opinion that the accused ought not to be granted bail at this juncture. Accordingly, the present bail application is hereby dismissed.
7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
8. Copy of the order be uploaded on the website of the District Court.

**(Arul Varma)**  
**ASJ/Special Judge, Electricity**  
**Court No. 02, Central**  
**Tis Hazari/Delhi/06.09.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/  
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2295/21

FIR No. 239/21

U/s 308/323/341/34 IPC

P.S. Bara Hindu Rao

State Vs. Arun Kashyap

06.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through VC.

**Present application has been moved on behalf of applicant/accused Arun Kashyap for grant of bail of interim bail of 90 days as per the HPC guidelines.**

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Somvir Malik, Ld. Counsel for applicant through VC.

Report of IO and Tihar Jail received.

Heard. Perused.

Ld Counsel for the applicant / accused submitted that the accused falls under the category as mentioned by High Powered Committee vide its minutes of meetings dated 04.05.2021. Ld. Counsel further submitted that applicant is in J/C since 10.08.2021 and that sections invoked against the accused are not punishable for a period of more than 7 years.

*Contd.....*

A perusal of Minutes of Meeting dated 04.05.2021, wherein the HPC identified class / category of persons who may be released on interim bail for a period of 90 days, for decongestion of jails shows that applicant is covered under the clause wherein it has been mentioned that **Under trial prisoners (UTPs)/Remand Prisoners (with respect to whom, charge sheets are yet to be filed), who are in custody for 15 days or more, facing trial in a case which prescribes a maximum sentence of 7 years or less be released on interim bail for a period of 90 days.**

A perusal of report dated 06.09.2021 received from Superintendent, Central Jail No. 4, Tihar reveals that accused is in J/C since 10.08.2021 and already spent more than 15 days in the jail. Accordingly, accused is squarely covered by the criteria laid down by the High Powered Committee vide its minutes of meeting mentioned above.

Since the accused fulfils the criteria laid down above, he is hereby granted interim bail of 90 days and released on bail on personal bond for the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent on the following conditions:-

a) The accused shall surrender himself on expiry of the period of 90 days from the date of release, by 10.00 am in Tihar Jail with report in writing alongwith an affidavit through his counsel, to be filed in the Court on the same day by 4 :00 pm, regarding such compliance.

*Contd.....*

- b) The applicant/accused is directed not to leave India without prior permission of the Court.
- c) The accused/applicant shall join investigation as and when called for.
- d) The accused is directed to give all his mobile numbers to the Investigating Officer and keep them operational at all times.
- e) The accused shall give his address to the IO and if he changes the address he shall intimate the same to the IO.
- f) The accused shall not, directly or indirectly, contact or pressurize, complainant or any other witness. In case any complaint is received from the complainant that the accused is trying to contact him/her and trying to put pressure on him/her then the protection granted by this Court shall stand cancelled.

Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

**(Arul Varma)**  
**ASJ/Special Judge, Electricity**  
**Court No. 02, Central**  
**Tis Hazari/Delhi/06.09.2021**

Bail Application No.467/2021  
FIR No. 128/2019  
P.S. Gulabi Bagh  
State Vs. (Jaswant) Rohit

06.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

**This is an application for cancellation of bail.**

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Lalit Kumar, Ld. Counsel for applicant/complainant through VC.

Accused Rohit through VC.

Application is taken up today in view of order dated 06.09.2021 of Ld. Principal District & Sessions Judge (HQ).

Order dated 06.09.2021 of Ld. Principal District & Sessions Judge (HQ) perused.

Be put up for consideration on the application on 15.09.2021.

**(Arul Varma)**  
ASJ/Special Judge, Electricity  
Court No. 02, Central  
Tis Hazari/Delhi/06.09.2021